

EXTRAORDINARY

REGD. NO. JK-33



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 10th August, 2018.

The following Act has been assented to by the Governor on  
10th August, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR DRUGS AND MAGIC REMEDIES  
(OBJECTIONABLE ADVERTISEMENTS) ACT, 2018**

(Governor Act No. VIII of 2018)

[10th August, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to control the advertisement of drugs in certain cases, to prohibit the advertisement for certain purposes of remedies alleged to possess magic qualities and to provide for matters connected therewith.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Drugs and Magic Remedies (Objectionable Advertisements) Act, 2018.

(2) It shall come into force on such date as the Government may, by notification in the Government Gazette, appoint.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Drugs and Magic Remedies (Objectionable Advertisements) Act, 2018 ;
- (b) “advertisement” includes any notice, circular, label, wrapper, or other document , and any announcement made orally or by any means of producing or transmitting light, sound or smoke ;
- (c) “drug” includes—
  - (i) a medicine for the internal or external use of human beings or animals ;
  - (ii) any substance intended to be used for or in the diagnosis, cure, mitigation, treatment or prevention of disease in human beings or animals ;
  - (iii) any article, other than food intended to effect or influence in any way the structure or any organic function of the body of human beings or animals ;
  - (iv) any article intended for use as a component of any medicine, substance or article, referred to in sub-clauses (i), (ii) and ( iii) ;
- (d) “Government” means the Government of Jammu and Kashmir ;

